

आयकर अपीलिय अधिकरण
दिल्ली पीठ "एफ", दिल्ली
श्री विकास अवस्थी, न्यायिक सदस्य एवं
डॉ मीठा लाल मीना, लेखाकार सदस्य के समक्ष

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F", DELHI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &
DR. MITHA LAL MEENA, ACCOUNTANT MEMBER

आअसं.2473/दिल्ली/2019(नि.व. 2015-16)
ITA No .2473/DEL/2019 (A.Y.2015-16)

Ravinder Nath Goel,
1271-A, Vakil Pura, Near Jama Masjid,
Kashmiri Gate, New Delhi 110006

PAN: AAHPG-7690-M

..... अपीलार्थी/Appellant

बनाम Vs.

Assistant Commissioner of Income Tax,
Circle-47(1), New Delhi

..... प्रतिवादी/Respondent

अपीलार्थी द्वारा/ Appellant by : None
प्रतिवादीद्वारा/ Respondent by : Ms. Harpreet Kaur Hansra, SR.DR
सुनवाई की तिथि/ Date of hearing : 07/01/2025
घोषणा की तिथि/ Date of pronouncement: : 07/01/2025

आदेश/ORDER

PER VIKAS AWASTHY, JM:

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals)-16, New Delhi (hereinafter referred to as 'the CIT(A)') dated 27.02.2019, for assessment year 2015-16.

2. The assessee has filed an application dated 06.01.2025 for withdrawal of appeal as the assessee has settled the issue under Vivad se Vishwas Scheme 2024. The assessee has placed on record Form No. 5 issued by the Principal Commissioner of

Income Tax, certifying that the assessee has paid amount determined under the scheme in full and final settlement of tax arrears. In view of aforesaid request made by the assessee, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on Tuesday the 07th day of January, 2025.

Sd/-

(DR. MITHA LAL MEENA)

लेखाकार सदस्य/ACCOUNTANT MEMBER

दिल्ली / Delhi, दिनांक/Dated 07/01/2025

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

NV/-

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. The PCIT
4. विभागीय प्रतिनिधि, आय.अपी.अधि., दिल्ली /DR, ITAT, दिल्ली
5. गार्ड फाइल/Guard file.

BY ORDER,

//True Copy//

(Dy./Asstt. Registrar) ITAT, DELHI